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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. 26 OF 2026/EZ

IN

Execution Application No.01/2024/EZ

In

Original Application No.165/2022/EZ

Veterans Forum for Transparency
in Public Life Applicant

..Applicant

Versus

Bihar State Housing Board & Ors.

Respondents

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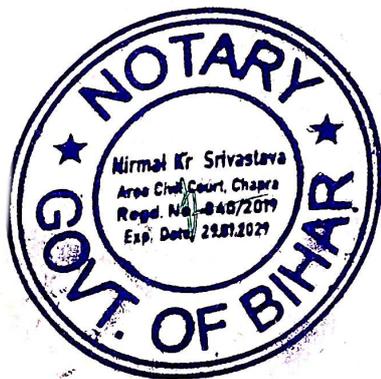
Filed by

Surendra Kumar
Advocate

Surendra Kumar
Advocate

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. 26 OF 2026/EZ

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LIST OF DATES

Sr. No.	Date	Event
1.	29.01.2026	The Hon'ble Tribunal imposed a cost of ₹10,000/- on Applicant/respondent no. 4
2.		Present Interlocutory Application for waiver of cost is filed.



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EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. _____ OF 2026/EZ

IN

Execution Application No.01/2024/EZ

In

Original Application No.166/2022/EZ

Veterans Forum for Transparency
in Public Life Applicant

..Applicant

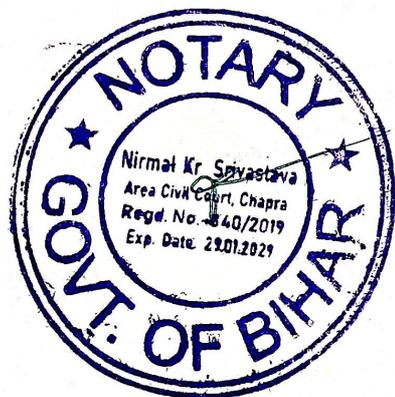
Versus

Bihar State Housing Board & Ors.

Respondents

SYNOPSIS

The Applicant/Respondent No. 4 seeks a waiver of costs totaling
₹10,000/- imposed by this Hon'ble Tribunal for delays in filing a
counter affidavit.



BIHAR COURT FEE ₹5
 AR COURT FEE ₹5
 AR COURT FEE ₹211

NOTARY
 GOVT. OF BIHAR
 Nirmal Kr. Srivastava
 Area Civil Court, Chapra
 Regd. No. - 844/2019
 Exp. Date: 22.01.2027

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. _____ OF 2026
 IN
 Execution Application No.01/2024/EZ
 Original Application No.166/2022/EZ

Notary
 Nirmal Kr. Srivastava
 Veterans Forum for Transparency
 in Public Life Applicant

WELFARE STAMP
 BIHAR
 16 Feb 2026

~~Veibhava Sivas~~
~~Deepek Kumar Srivastava~~
 Village/City. ~~Chapra P.S. Saran~~
 District. ~~Saran~~ State. ~~Bihar~~

Applicant
 S.No. 1178
 Date: 20/2/26

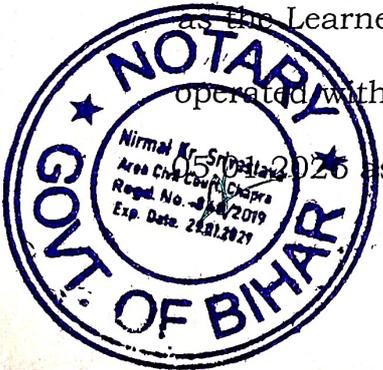
VERSUS

Bihar State Housing Board & Ors.

... Respondents

The Applicant/Respondent no. 4 above named most respectfully Shweth:-

1. That the present application is filed by Respondent No. 4, District Magistrate, Saran, Chapra Bihar seeking waiver of costs imposed vide orders dated 29.01.2026 passed by this Hon'ble Tribunal in the above-mentioned matter.
2. That vide order dated 29.01.2026, Respondent No. 4 was directed to pay a cost of ₹10,000/- for delayed filing of the counter affidavit. Copies of the order dated 29.1.2026 is annexed hereto and marked with Letter A.
3. That the affidavit filed on behalf of Respondent No. 4 could not filed as the Learned Advocate representing the respondent no. 4's wife was operated with cataract eye operation on 12.12.2025 and thereafter on 15.01.2026 as such there was delay in drafting of the counter affidavit



[Handwritten Signature]

X

and in co-coordinating with the department and uploading the affidavit upon its affirmation. Further, as the initial work was carried out by Zilla Parisad and BUDCO as such co-ordination had to be done between two departments. Copies of the medical documents are annexed hereto and marked with Letter "B"

4. That the delay in filing the affidavit was neither intentional nor due to negligence, but was on account of genuine personal difficulties on the part of the Ld. Advocate.

5. That Respondent No. 4 has always acted in good faith and has been diligent in complying with the directions of this Hon'ble Tribunal.

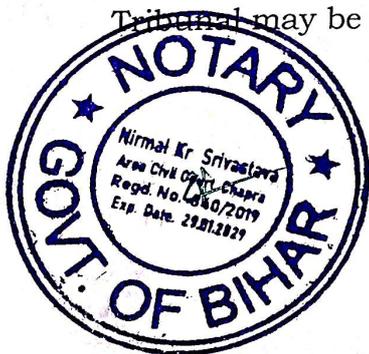
6. That in the interest of justice and equity, and considering the bona fide efforts of the Respondent No. 4, it is respectfully prayed that the costs imposed vide orders dated 29.1.2026 be waived and the orders dated 29.1.2026 be modified to such extent.

7. It is humbly submitted that, for the reason stated hereinabove, this application seeking waiver of cost imposed. It is respectfully prayed that the cost imposed on respondent no. 4 may kindly be waived off in the interest of justice and equity.

8. That the present application is made bonafied and for ends of justice.

Prayer:

In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:



A handwritten signature in blue ink, consisting of a stylized 'M' followed by a horizontal line.

X

a) Waive the cost of Rs. 10,000/- imposed on Respondent No. 4 vide orders dated 29.01.2026 and modify the order dated 29.1.2026 to such extent thereof;

b) Pass such other or further orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

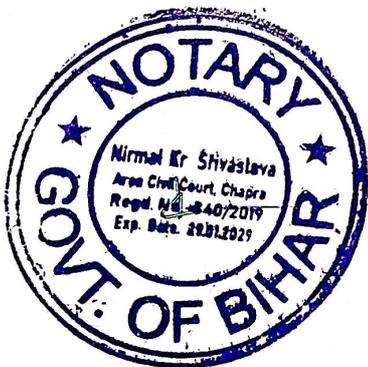
And for this act of kindness, Your Petitioner as in duty bound shall ever pray.

[Handwritten signature]
29/2/26.

VERIFICATION

Verified at Chapra on this 20 day of February 2026, that the contents of my above affidavit are true and correct to my knowledge and belief, based on information derived from the official records of the case. No part of it is false, and nothing material has been concealed therein.

[Handwritten signature]
20/2/26.
Deponent



I identify the deponent who has Signed / Put his / her thumbs impression in my presence.

[Handwritten signature]
Advocate
Ser No. 41/09
28.2.26

X

AFFIDAVIT

I, Vaibhava Srivastava, S/o Sri Deepak Kumar Srivastava, aged about 36 years, presently working as District Magistrate, Saran, Chapra do hereby solemnly affirm and state as under:

1. That I am competent to swear and file this affidavit on behalf of the Respondent No. 4, in the above matter.
2. That I have read and understood the contents of the accompanying Interlocutory Application. The facts stated therein are true and correct to my knowledge, based on official records, and nothing material has been concealed there from. That the contents of the accompanying Interlocutory Application may be read as part and parcel of this affidavit.
3. That the statements made in paragraph nos. 1 to 6 and 8 are true to my knowledge and information derived from record and the rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared by me

Surendra Kumar
Advocate

Surendra Kumar
Advocate

no/02/25
Deponent



I identify the deponent who
has Signed / Put his / her
thumbs impression in my
presence.

Shashi Prakash Mishra
Advocate
20.2.26
En-412/09

Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Execution Application No.01/2024/EZ
In
Original Application No.166/2022/EZ

Veterans Forum for Transparency
in Public Life

Applicant

Versus

Bihar State Housing Board & Ors.

Respondents

Date of hearing: 29.01.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Dr. Bishwanath Prasad Singh, the applicant in person (through VC).

Respondents: Mr. Surendra Kumar, Advocate for respondents no.1, 2, 4 and 9 (through VC).
Ms. Amrita Pandey, Advocate for respondent no.3 (through VC).
Mr. Ghanshyam Pandey, Advocate for respondent no.5 (through VC).
Ms. Anamika Pandey, Advocate for respondent no.6 (through VC).
None for respondents no.7 and 8.

ORDER

1. Compliance affidavit has been filed by e-mail today by respondent no.4-District Magistrate, Saran, Chapra.
2. In view of order dated 04.11.2025 passed by this Tribunal in O.A. No. 110/2025/EZ regarding which a note has also been given in daily Cause List, above said affidavit is ordered to be taken on record on deposit of costs of Rs. 10,000/- by respondent no.4-District Magistrate, Saran, Chapra.
3. Costs may be deposited to the Registrar, Eastern Zone Bench, Kolkata within 15 days.



4. The applicant is given opportunity to file its response to the compliance affidavit filed by respondent no.4-District Magistrate, Saran, Chapra in the eventuality of the same being taken on record on deposit of costs.

5. List on 23.03.2026 for further hearing.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

January 29th, 2026
Execution Application No.01/2024/EZ
In Original Application No.166/2022/EZ
R

SURGERY SCHEDULE



A Unit of Techno India Technologies Ltd.

(NIVABUFA)

Name of the Patient NEELAM DEVI Date 30/12/25

MRD Number R7N-200733
(Your Permanent number to be quoted in all correspondence in the future)

Surgery Advised OD/PRK + IOL (VIVINEV) + VIS

Your Surgeon DR Pankaj Rupaula

Physician's Checkup at Probable Exp. Rs.

Laboratory Investigation 35000/- at Probable Exp. Rs.

DBR/ Syringing at Probable Exp. Rs.

Physical Fitness Test at G-w

For Admission please bring any Photo ID Proof - Aadhar Card / Voter Card / Driving License / Pass Port Copy is MANDATORY

ADVANCE TO BE DEPOSITED ON THE DAY OF PHYSICAL FITNESS TEST : Rs. Day care

If Wait listed - Date of Entry into Wait list :

Admission Date 5/01/26

Surgery Scheduled 05/01/26

Report for admission at R7N- Time 7:30am

Anticipated Duration of Stay in the Hospital

Pre-operative eye drops to be used Apply 1. Gate H/S | Katilox H/S

2. _____ 3. _____
1 6 drops / times in the OD/RE eye from 2/01/26

Remarks

For Office Use only : DBR / Syringing / Fitness - LA/GA

- Note :
- ** For GA cases Rs. 3000/- to be extra charged.
 - ** If ECR Ring is used, extra Rs. 2500/- will be charged.
 - ** If Viscol is used, extra Rs. 1650/- will be charged.
 - ** If Rare Diopter is used, extra Rs. 1500/- will be charged.

Signature

Rotary Techno Netralaya

DISCHARGE SUMMARY – SURGERY



A Unit of Techno India Technologies Ltd.

MRN NO: RTN - 200733
NAME: NEELAM DEVI

Date of Admission: 12th December 2025
Date of Discharge: 12th December 2025

Date of Surgery: 12th December 2025

Diagnosis:

LEFT EYE - POSTERIOR SUBCAPSULAR CATARACT + NUCLEAR SCLEROSIS

Operative Procedure: PKE + IOL IMPLANTATION (VIVINEX) PLUS PKG ↓ LA ↓ GVP done in Left eye by Dr. Pankaj Rupauliha.

Eye medication:

Left Eye

MOXISURGE D EYE DROP - 6 TIMES DAILY X 1 WEEK
4 TIMES DAILY X 1 WEEK
3 TIMES DAILY X 1 WEEK
2 TIMES DAILY X 1 WEEK
1 TIMES DAILY X 1 WEEK
THEN STOP
NEPASTAR OD EYE DROP - 1 TIME DAILY X 3 MONTHS

Other Medicines:

TAB PARACETAMOL (500mg) - 1 TAB IN CASE OF PAIN
TAB RETITEC - 1 TAB DAILY X 2 WEEKS
STERILE WET WIPES / TISSUE PAPER - 4 PACKETS
To continue previous systemic medication as advised before.

Appointments:

Next appointment fixed with Dr. Pankaj Rupauliha on 19th December 2025, Friday at 11.00 am.

PREPARED BY: SDG

SPECIAL INSTRUCTION: IN CASE OF REDNESS, PAIN, SEVERE WATERING OR DROP IN VISION PLEASE REPORT TO THE HOSPITAL IMMEDIATELY.

HOYA
Model XY1-SP
Power +25.00D
Aspheric Yellow
∅, 13.0 mm
∅, 6.0 mm
2YP81FX6
2027-07-31



Signature of the Doctor

Patient Copy

SURGERY SCHEDULE



A Unit of Techno India Technologies Ltd.

(NIVABONA)

Name of the Patient NEELAM DEVI ✓ Date 9/12/25

MRD Number RIN - 200733
(Your Permanent number to be quoted in all correspondence in the future)

Surgery Advised OS/PKE + IOL (VIVINEY) + VIS

Your Surgeon Dr. Pankaj Rupaulita

Physician's Checkup	at	Probable Exp. Rs.
Laboratory Investigation	at	Probable Exp. Rs.
DBR/ Syringing	at	Probable Exp. Rs.
Physical Fitness Test	at	Probable Exp. Rs.

35000/-

G-w

For Admission please bring any Photo ID Proof - Aadhar Card / Voter Card / Driving License / Pass Port Copy is MANDATORY

ADVANCE TO BE DEPOSITED ON THE DAY OF PHYSICAL FITNESS TEST : Rs. Day care

If Wait listed - Date of Entry into Wait list :

Admission Date 12/12/25

Surgery Scheduled 12/12/25

Report for admission at RIN Time 7:30 am

Anticipated Duration of Stay in the Hospital

Pre-operative eye drops to be used Apply 1. Acet + S / Acetilon H/S

2. 16 3. _____

2 drops/4 times in the (LE) eye from 9/12/25

Remarks

For Office Use only : DBR / Syringing / Fitness - LA/GA

- Note :
- ** For GA cases Rs. 3000/- to be extra charged.
 - ** If ECR Ring is used, extra Rs. 2500/- will be charged.
 - ** If Viscot is used, extra Rs. 1650/- will be charged.
 - ** If Rare Diopter is used, extra Rs. 1500/- will be charged.

Signature [Signature]

DISCHARGE SUMMARY – SURGERY

MRN NO: RTN – 200733
NAME: NEELAM DEVI



**ROTARY
TECHNO
NETRALAYA**
EYE CARE

A Unit of Techno India Technologies Ltd.

Date of Admission: 5th JANUARY 2026
Date of Discharge: 5th JANUARY 2026

Date of Surgery: 5th JANUARY 2026

Diagnosis:

RIGHT EYE – POSTERIOR SUBCAPSULAR CATARACT + NUCLEAR SCLEROSIS

Operative Procedure: PKE + IOL IMPLANTATION (VIVINEX) PLUS PKG ↓ LA ↓ GVP done in Right eye by Dr. Pankaj Rupaulha.

Eye medication:

Right Eye

MOXISURGE D EYE DROP – 6 TIMES DAILY X 1 WEEK
4 TIMES DAILY X 1 WEEK
3 TIMES DAILY X 1 WEEK
2 TIMES DAILY X 1 WEEK
1 TIMES DAILY X 1 WEEK

THEN STOP

NEPASTAR OD EYE DROP – 1 TIME DAILY X 3 MONTHS

Other Medicine:

TAB PARACETAMOL (500mg) – 1 TAB IN CASE OF PAIN
TAB RETITEC – 1 TAB DAILY X 2 WEEKS
STERILE WET WIPES / TISSUE PAPER – 4 PACKETS
To continue previous systemic medication as advised before.

Appointments:

Next appointment fixed with Dr. Pankaj Rupaulha on 12th January 2026, Monday at 11.00 am.

PREPARED BY: SDG

SPECIAL INSTRUCTION: IN CASE OF REDNESS, PAIN, SEVERE WATERING OR DROP IN VISION PLEASE REPORT TO THE HOSPITAL IMMEDIATELY.

HOYA

Aspheric Yellow

Model XY1-SP

∅. 13.0 mm

Power +24.50D

∅. 6.0 mm

SN 2YP62A07

∅ 2027-05-31



Signature of the Doctor

Patient Copy

~~-1*~~

Mailbox of surendra_kr15@rediffmail.com

Subject: IA No. of 2026 in Ex/01/2024 In OA/166/2022

From: Surendra Kumar <surendra_kr15@rediffmail.com> on Fri, 06 Mar 2026 17:10:22

To: <2bnpsingh@gmail.com>, "legumjure " <legumjure@gmail.com>, "amritalegal " <amritalegal@gmail.com>, "ghanshyamlegal " <ghanshyamlegal@gmail.com>

1 attachment(s) - IA_in_EX_1_of_2024_in_OA_166_of_2022.pdf (4.66MB)

Respected All,

This is to bring to your kind notice that in the above mentioned matter, the Respondent no. 4 has preferred to file a IA.

Please find attached, for your kind information and necessary action.

Regards

Surendra Kumar
Advocate
